

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 346/MP/2020**

Subject : Petition under Section 79(1)(f) of the Electricity Act 2003 for adjudication of disputes between the Petitioner and the Respondent and for directions.

Petitioner : DVC

Respondent : Punjab State Power Corporation Limited

Date of Hearing : **5.9.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Bijoy Mukherjee, Advocate, DVC  
Shri Vashwar Banerjee, Advocate, DVC  
Ms. Surbhi Kapoor, Advocate, DVC  
Ms. Suparna Srivastava, Advocate, PSPCL  
Ms. Arsiya, Advocate, PSPCL

**Record of Proceedings**

Since the order in the Petition (which was reserved on 18.3.2024) could not be issued prior to two Members of this Commission, who formed part of the Coram, demitting office, the matter has been re-listed for hearing.

2. During the hearing, the learned counsel for the Petitioner submitted that since pleadings and arguments have already been completed, the Commission may reserve its order in the petition. He, however, submitted that in case any other clarification/ additional information is required, the Petitioner will furnish the same. The learned counsel for the Respondent, PSPCL while stating that orders may be reserved in the matter, prayed that time may be granted to the Respondent to file a reply in case any clarification/additional information is filed by the Petitioner.

3. The Commission, after hearing the learned counsel for the parties, directed the Petitioner to submit the following additional information, after serving a copy to the Respondent, on or before **18.10.2024**:

a) *Month-wise details for the period 23.2.2017 to 25.3.2018 in respect of BTPS-A corresponding to 200 MW PPA with PSPCL in the format as tabulated below:*



Month	DC declared by BTPS-A (MW)	Fixed Cost corresponding to 200 MW PPA with PSPCL (Rs.)	Energy diverted to the DVC Pool in respect of 200 MW PPA with PSPCL (MU)	Energy Scheduled to DVC Command Area in respect of 200 MW PPA with PSPCL (MU)	Fixed cost recovered from the DVC DISCO Ms corresponding to (4) (Rs.)	Energy charge recovered from the DVC DISCO Ms corresponding to (4) (Rs.)	Energy Scheduled in Short Term Market in respect of 200 MW PPA with PSPCL (MU)	Rate of energy scheduled at (7) (Rs/MU)	Total gain realized in respect of (7) (Rs.)	Energy Scheduled in Power Exchange in respect of 200 MW PPA with PSPCL (MU)	Rate of energy scheduled at (10) (Rs/MU)	Total gain realized in respect of (10) (Rs.)
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
23.02.2017-28.02.2017												
01.03.2017-31.03.2017												
01.03.2018-25.03.2018												

- b) *Time-block wise calculation sheet (in Excel) clearly indicating the values used in para (a) above, along with relevant supporting documents.*
- c) *Methodology to adjust the energy of BTPS-A corresponding to 200 MW PPA into DVC command area, short term market and power exchange with proper justification.*
- d) *Details of incidental expenses used to calculate the realized gain during the period under dispute.*
4. The Respondent is permitted to file a reply, on the above on or before **1.11.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **8.11.2024**.
5. The matter shall be listed for hearing on **14.11.2024**.

**By order of the Commission**

**Sd/-  
(Deepak Pandey)  
Assistant Chief (Law)**

